

(112)

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

SPECIAL BENCH

CP(IB) No. 474/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH AUGUST, 2018, 10:30 A.M

Name of the Company	Indira Enterprise Vs Stone India Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratul Das.

Advocate for
Operational Creditor

[Signature]
24/8/18

1. MR. RISHAV BANERJEE, ADV

2. MR. ANSHWARAYA KUMAR ANASTHI, ADV

} for former
management -
[Signature] 24/8/18

ORDER

The Ld. Counsel for the Operational Creditor submits that Corporate Debtor is already undergoing CIRP in CP(IB) No.203/KB/2018 vide order of this Tribunal dated 18th July, 2018. Since CIRP was already initiated against the Corporate Debtor, this application is barred under section 11 of the Insolvency & Bankruptcy Code, 2016. The Operational Creditor sought permission to withdraw the CP with a liberty to submit its claim, if any, with the Resolution Professional appointed in the Stone India Limited in CP(IB) No.203/KB/2018

CP(IB) No.474/KB/2018 is disposed of as withdrawn.

[Signature]
(Jinan K.R.)
Member(J)